

Roopdarshan Pandey Vs Hero Motocorp Ltd. & Ors. CRM-225-2020

Present: Sh. Ashwani Kumar Sharma, Advocate for applicant/petitioner.

An application under Section 340 Code of Criminal Procedure, 1973 for considering the initiation of appropriate criminal proceedings against all the respondents on account of having knowingly forged and inserted with the words 'filed on 16.11.2019' in the application (CM-1436 of 2019) and used it as genuine 'True Copy' by deliberate misrepresentations and also for having made false allegations against the 'court staff' of this Hon'ble Court under its affidavit on oath and/or for passing any suitable directions and such other appropriate actions by this Hon'ble Court has been filed. Now notice of the same be issued to respondents for 24.12.2020.

(Ashwani Kumar),  
ASJ/Gurugram.  
Gurugram. 18.12.2020  
UID No. HR 0156

(Rubi)  
Stenographer-III